

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 62/2871/2020

This the **09th** day of **April, 2021**

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. TARUN SHRIDHAR, MEMBER (A)**



Zia-ul-Haq Beigh S/o Sh. Mohammad Farid Beigh, R/o Latifadab, Tehsil & District, Baramulla, Aged 50 years.

.....Applicant

(Advocate:- Mr. Syed Sajad Geelani)

Versus

1. State of J &K through Commissioner/Secretary to Government Agriculture Department,Civil Secretariat, Srinagar/Jammu.
2. Director, Agriculture Department, Kashmir Srinagar.
3. Chief Agriculture Officer, Baramulla.

.....Respondents

(Advocate: Mr. Amit Gupta, AAG)

O R D E R [O R A L]

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

M.A. No. 62/674/2021 for withdrawal of the petition has been filed by the applicant with permission to file afresh when fresh cause of action, if any, arises against the applicant. Learned counsel for the respondents has no objection to the prayer of applicants' counsel.

2. In view of the submission made by the applicants' counsel, T.A. is dismissed as withdrawn with liberty aforesaid.



(TARUN SHRIDHAR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

JNS